

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00078/2019
MAs No. 060/00190/2019 & 060/1287/2019

Chandigarh, this 16th day of August, 2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Amrinder Singh son of Late Shri Baldev Singh, No. 6403380 Ind/Maz, R/o H. No. N-24, Master Mehanga Singh Colony, Village Birring, P.O. Jalandhar Cantt, District Jalandhar-144001.

.....Applicant

BY: SH. SUBHASH KUMAR

VERSUS

1. Union of India through its Secretary, Ministry of Defence, Room No. 234, South Block, New Delhi-110 069.
2. The Directorate General of Supplies & Transport Quartermaster General's Branch Army Headquarters, DHQ PQ Sena Bhawan, New Delhi-110 011.
3. Sh. Ashutosh Pandey, Lieutenant Colonel Officer Commanding, 181 & 203 Pet PI ASC, C/o 56 APO-905181.
4. The Deputy Director (D)/ST-12, Directorate General of Supplies & Transport Quartermaster General's Branch Army Headquarters, DHQ PQ, Sena Bhawan, New Delhi-110 105.
5. Piyush Jaiswal, Lieutenant Colonel Officer Commanding, 181 & 203 Pet PI ASC, C/o 56 APO, Pin-905181.

.....Respondents

BY: SH. SANJAY GOYAL

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. MA No. 060/01287/2019 is allowed and the written statement annexed therewith is taken on record.
2. Applicant herein is aggrieved by the orders dated 16.01.2017 (Annexure A-12) and 31.01.2017 (Annexure A-13) where his request for appointment on compassionate grounds has been rejected.

3. Pursuant to notice, the respondents have filed a short written statement where they themselves admit that the case of the applicant for appointment on compassionate grounds will be considered in the next Board meeting. A specific averment to this effect has also been made in para 12 of the short reply filed on behalf of the respondents.

4. In the wake of the above, when the respondents are themselves considering the claim of the applicant for appointment on compassionate grounds, this OA is disposed of in the light of averment made in para 12 of the short reply filed by them where it is clearly stated that the case of the applicant will be considered in the next Board meeting. MA No. 190/19 also stands disposed of accordingly. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 16.08.2019
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